

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(2)

O.A.No.1919/93

New Delhi this the 24th Day of November, 1993.

Hon'ble Sh. B.N. Dhoundiyal, Member(A).

Sh. Prabha Shanker Khare  
S/O late Sh. Narain Dass Khare,  
C/O Jwala Prasad,  
4034 Baghichi Ram Chandra,  
Opp. Govt. Boys' Sr. Secondary School,  
Paharganj, New Delhi-110055. ... Petitioner

(By advocate Sh. H.P. Chakravorty)

versus

1. Union of India  
through the General Manager,  
Northern Railway,  
Baroda House,  
Kasturba Gandhi Marg,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. ... Respondents

(By advocate Sh. Shaukat Matto)

ORDER(ORAL)

Heard the learned counsel for both the parties. The learned counsel for the applicant states that the only issue raised in this O.A. is payment of salary for the month of March, 1992. He stated that the applicant was working as Chief Law Assistant in the Northern Railway during this period and the salary for previous and subsequent months has been paid to him. He had submitted a representation on 16.7.1992 to the D.R.M., Northern Railway, New Delhi to release his salary for the month of March, 1992.

It was agreed that the O.A. could be disposed of at this stage with a direction to the respondents

in

(3)

to consider the representation submitted by the applicant on 16.7.1992. A copy of this O.A. alongwith a copy of the said representation has already been supplied to the respondents. There should be no difficulty in their dealing with the case. The respondents shall consider his representation and release his salary for the month of March, 1992 within a month from the date of communication of this order. In case his salary is withheld due to any valid reason, it should be explained in the order that is passed after considering his representation.

With the above observations, the O.A. is disposed of. No costs.

B.N. Dhundiyal  
(B.N. DHUNDIYAL)  
MEMBER(A) 24/11/93

/vv/  
241193